NOTIFICATION

No. H. 12018/241/2015-LJD, the 21st February, 2017. The following Ordinance is hereby published for general information.

The Mizoram (Land Acquisition, Rehabilitation and Resettlement) (Amendment) Ordinance, 2017

Ordinance No. 1 of 2017

Promulgated by the Governor of Mizoram on the Sixty Eight year of the Republic of India

An Ordinance

THE MIZORAM (LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (AMENDMENT) ORDINANCE, 2017.

AN ORDINANCE

to amend the Mizoram (Land Acquisition, Rehabilitation and Resettlement) Act, 2016 (Act No. 5 of 2016).

WHEREAS the State Legislative Assembly is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Mizoram is pleased to promulgate the following Ordinance, namely :-

1. Short title, extent and commencement
   (1) This Ordinance may be called the Mizoram (Land Acquisition Rehabilitation and Resettlement) (Amendment) Ordinance, 2017.
   (2) It shall extend to the whole of Mizoram.
   (3) It shall commence from the date of its publication in the Official Gazette.

2. Amendment of Section 40
   In sub section (2) of Section 40 of the Mizoram (Land Acquisition Rehabilitation and Resettlement) Act, 2016, the words “Legislative Assembly” shall be substituted by the words “Competent Authority.”

Secretary,
Law & Judicial Deptt.,
Govt. of Mizoram.

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